

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-20798-JK (LD) of 2024

DATED:- 26 - 12 - 2024

Sanction is hereby accorded to the appointment of Officer's of General Administration Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

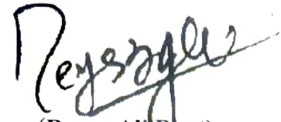
Secretary to Government

Dated:-26.12.2024

No:- LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.20798-JK(LD) of 2024 dated 26.12.2024

S No.	Title of the case	OIC
1	CRM(M)No.559/2024, titled Abdul Khaliq Tantray Vs UT of J&K.	Sh. Riaz Ahmad Dar, Chief Prosecuting Officer, ACB Srinagar
2	T.A. No. 2681/2021 (SWP No. 1125/2016)-titled Syed Atta-Ullah Simnani Vs. State of J&K and Others.	Mr. Akshay Rajan, Deputy Secretary to the Government, General Administration Department
3	WP(C) No. 2064/2024-titled Bilal Ahmad Bhat & Another Vs UT of J&K & Ors.	Mr. Bilal Ahmad Mir, Administrative Officer
4	of O.A bearing No. 20/2020 titled Bhupinder Singh Manocha Vs Union Territory of Jammu & Kashmir and Ors.	Ms Nipun Tickoo, Under Secretary to the Government, GAD

